

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:1032

ANSWERED ON:12.08.2013

CONSTRUCTION OF ROADS IN NAXAL HIT LWE AFFECTED AREAS

Hussain Shri Syed Shahnawaz;Pradhan Shri Nityananda

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) the details of works / projects approved under the Road Requirement Plan (RRP) for construction/ development of roads in Naxal-hit/ Left Wing Extremism (LWE) affected areas in various States of the country and present status thereof, State-wise;
- (b) the details of funds sanctioned/ allocated and expenditure incurred for the purpose till date, State-wise;
- (c) the details of delayed projects, if any under the said RRP alongwith the reasons therefor, State-wise; and
- (d) the action taken or proposed to be taken by the Government to remove hurdles in the execution of these delayed projects and the time by which these projects under the plan are likely to be completed?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) & (c) Details are at Annexure-A. Delays in works are attributed to various problems such as law & order problem in LWE affected areas, land acquisition, shifting of utilities, environmental and forest clearance, poor performance of contractors.

(b) Details are at Annexure-B.

(d) To remove hurdles in execution of delayed projects this Ministry has requested State Governments to constitute District Level Coordination Committee headed by District Magistrate comprised of District SP, Central Armed Forces, State PWD and Contractor to plan and proceed with the area Domination by Armed Forces held up due to law and order problems. The Central Government had notified relaxation requiring general approval under Section-2 of Forest (Conservation) Act, 1980 for diversion of forest land for construction/development of roads involving not more than 5.00 hectares of forest land in each case in LWE affected areas. The qualification criteria of the contractors have been relaxed by the Ministry in December 2012 to encourage larger participation of local contractors for LWE works where there is no response despite repeated calls. Clubbing and splitting of works have been permitted, where there is no response to tenders. The works under RRP-I are likely to be completed by March 2015.